

**NATIONAL COMPANY LAW TRIBUNAL  
CHANDIGARH BENCH, CHANDIGARH**

**CA NO.29/2016,  
CA NO.20/2017,  
CA NO.21/2017 and  
CA NO.22/2017  
IN  
CP NO. 72/Chd/2016**

Mr. Pradeep Chaudhary & Ors. ...Petitioners.

Versus

M/s New Suraj Transport Co. Pvt. Ltd. & Ors. ...Respondents.

Present: Dr. Rajansh Thukral, Advocate for petitioners.  
Mr. Alok Kumar Jain, Advocate for respondent Nos.5 & 9 to 13.  
Mr. Neeraj Khanna and Mr. Anurag Chopra, Advocates for  
respondent No. 4.

Mr. Neeraj Khanna, Advocate has not filed Power of Attorney for respondent Nos. 2 & 3 though he filed his Memo of Appearance for these respondents on the previous date. Mr. Alok Kumar Jain, Advocate has filed CA Nos. 20 of 2017 on behalf of respondent Nos.10,11 and 13 and another CA No. 21 of 2017 on behalf of respondent Nos.5,9 and 12 whereas Mr. Neeraj Khanna, Advocate filed CA No.22 of 2017 for setting aside the ex-parte proceedings against respondent No.4. Copies of the CAs have been supplied to the learned counsel for the petitioners. Learned counsel for the petitioners has no objection if the ex-parte proceedings against these respondents are set aside. In view of the above and the facts stated in the applications, all these CAs are allowed and ex-parte proceedings against respondent Nos.4,5&9 to 13 are set aside.

Learned counsel for respondent No.5 has also filed reply to CA No.29 of 2016 of the petitioners. Copy be supplied to learned counsel for petitioners during course of the day. Mr Neeraj Khanna, Advocate seeks to

*Pradeep*

*Neeraj*


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file reply to CA No.29 of 2016 which has been prepared. Let the reply be filed in the Registry during course of the day. Copy has been supplied to the counsel for the petitioners.

In view of the averments contained in the reply filed by respondent No.5 to CA No.29 of 2016 rejoinder would be required. The matter is adjourned to 16.03.2017 for arguments. Rejoinder be filed by the petitioners at least three days before the date fixed with copy advance to the counsel opposite. Learned counsel for respondent No.4 also seeks time to file written statement to the main petition. Let the same be filed at least three days before the date fixed with copy advance to the other side. For other set of respondents, it is submitted that petitioners have to respond to the allegation that three of respondents impleaded in the previous petition were discharged by the Company Law Board by a reasoned order dated 28.01.2015 which was never challenged.

A request be also submitted to the Hon'ble President, Principal Bench, NCLT, New Delhi seeking extension for three months time for disposal of the case w.e.f. 03.02.2017.

  
(Justice R.P. Nagrath)  
Member (Judicial)

  
(Deepa Krishan)  
Member (Technical)

February 22, 2017  
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